

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/TT/2017

- Subject : Truing up of transmission tariff of the years 2011-12, 2012-13 and 2013-14 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as determined by the Commission's order dated 18.3.2015 in Petition No. 213/TT/2015 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009
- Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RVPNL)
- Respondents : Power Grid Corporation of India Limited and 10 others

Petition No. 112/TT/2017

- Subject : Determination of tariff for the years 2014-15, 2015-16 and 2016-17 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the CERC (Terms and Condition of Tariff) Regulation 2014 and CERC (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.
- Date of Hearing : 18.1.2018
- Coram : Shri A.K. Singhal, Member
Sri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RVPNL)
- Respondents : Power Grid Corporation of India Limited and 10 others
- Parties present : Shri Pradeep Misra, Advocate, RVPNL
Shri R.K Jain, RVPNL
Shri Rajeev Jain, RVPNL
Shri S.S Raju, PGCIL
Shri B.Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V.P Rastogi, PGCIL



Record of Proceedings

After having heard the learned counsel for the petitioner, the Commission reserved the order in the petitions.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**

